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labour in Saw Mills of M/s Singareni Collieries Company Ltd. will be after the views of the considered management become available The other decisions include setting up of three committees to go into the question of prohibition of employment of contract labour in the Indian Oil Corporation refinerv at Mathura, Canteen establishments of Messrs Bharat Petroleum Corporation (Refinery) Bombay and the Customs House, Calcutta respectively.

(b) Statutory Provisions for making available to the contract labour, welfare facilities such as Canteens, Creches, dining room/ hall, safe drinking water, first-aid, etc exist in the Contract Labour (Regulation & Abolition) Act, 1970, and the Central Rules framed thereunder.

(c) No centralised data in the form asked for is maintained in the Ministry of Labour.

(d) to (f) Employment of contract labour in a job/process/operation is prohibited by the appropriate Government after following due procedure outlined in the Act. No discrimination is made hetween a public sector and a private sector establishment. The Central Government has prohibited employment of contract labour in some jobs/ processes/operations in some of the mines including coal mines in catering establishments of Indian Railways, in some depots of the Food Corporation of India and in sweeping, cleaning, dusting and watching of the buildings owned or occupied by some establishments in respect of which the Central Governments is the appropriate Government.

Irregularities in Seed Import Policy

1814. DR. NARREDDY THU-REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that National Seed Policy which is being implemented since 1st October, 1988 is having many scientific irregularities like new pest and disease problems and also drift of indigenous genetic resources;

(b) if so, whether there is any proposal to amend the policy; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERA-TION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) No, Sir. The New Policy on Seed Development provides for adequate plant protection and quarantine provisions to preclude the entry of exotic pests and diseases into the country.

(b) No, Sir.

(c) Does not arise.

Cost of imported edible oil

1815. SHRIMATI VEENA VERMA : SHRI KAPIL VERMA: SHRI CHHOTUBHAI PATEL :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government propose to further import one lakh tonne of edible oil in addition to two lakhs tonne already imported;

(b) if so, the reasons threfor: and

(c) what would be the cost of the import?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL) : The quantity of exible oil to be imported is a subject to constant review based on a number of factors like production of edible oilseeds. availability and prices of indigenous oil and the foreign exchange available for this purpose etc As such it is not possible to indicate the quantity of edible oil to be imported during the current year. Edible Oils are imported on Financial Year basis. During the cursent Financial Year 1990-91 (till 15-5-90) the State Trading Corporation of India Ltd. has already contrac-

ted to import about 66, 000 Mts of Palmolein at an approximate value of Rs. 35 crores at prevailing exchange rates.

विश्ववाग्रों को समस्त्राएं

1816. श्रीमती बीणा दर्शाः श्री कपिल वर्माः

द्या करपाण संती यह बताने की ुथा करेंगे किः

(क) क्या सरकार का ध्यान पुरी के शंकराजाय ढारा हाल ही में दिए गए उस वक्तव्य की स्रोर दिलाया गया है जिसमें उन्होंने यह कहा है कि ''राजा राम मोहन राय की नहजी गलती की वजह सं ग्राज विधवास्रों की समस्या है" यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ;

(ख) क्या यह सच है कि देश भग में विश्वका एवं परित्यक्ता महिलाओं को आधिक आस्मनिर्भरता प्रान्त न होने के कारण सामान्यतथा "नारीग्राश्रमों में भिखारियों जैसा जीवन व्यतीत करना पड़ता है, यदि हो, के सरकार विधवाओं व परित्यक्ताओं को सामाजिक न्याय व आर्थिक आत्मनिर्भरता प्रदान करने और उनका जीवन स्तर ऊंचा उठाने की दिशा में क्या कदम उठाने जा रही है; और (ग) यदि पति अपनी परनी को घर से निकास दे, अधवा परनी डारा तलाक मेने को अवस्था में परनी को स्वतः पति की सम्पत्ति का आधा हिस्स मिल जाये इस दिशा में सरकार मय' कदम उठाने जा रही है !

भम झोर कल्पाज मंत्री (भी राज विलास पासवान) : (क) श्रीर (ख) तथ्यात्मक स्थिति का पता लगाया जा रहा है तथा इसे सभा पटल पर रख दिया जाएगा।

(ग) पूर्व इसके कि **सरकार डारा** विचार किया जाए इस मामले पर गहन अध्ययन तथा व्यापक सर्वसम्मेति अपेक्षित है । इस समय इस प्रकार का कोई प्रस्ताव सरकार के विचाराधीन नहीं है।

Export of Nigerseeds

1817. SHRI S MADHAVAN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the Government's decision to export nigerseeds only through the National Agricultural Cooperative Marketing Feederation of India has resulted in decline in export and less price to farmers; and

(b) if so, what steps Government propose to take to increase the export of nigerseeds ?

OF MINISTER STATE IN MINISTRY OF THE FOOD SUPPLIES (SHRI AND CIVIL RAM PUJAN PATEL) : (a) and (b) Export of nigerseed is at present canalisd through NAFED and TRIFED. As per provisional estimate of export of nigerseed in 1989-90, there has been no decline in the volume of export